

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**B.A. No. 3921 of 2021**

Bilal Ansari ... .. Petitioner  
Versus  
The State Of Jharkhand ... .. Opp. Party

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**CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. D.K. Chakraverty, Advocate  
For the State : APP  
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**Order No. 02: Dated: 17<sup>th</sup> April, 2021**

Heard the parties.

The petitioner is an accused in connection with Sector-IV P.S. Case No. 230 of 2019 (S.T. Case No. 164 of 2020).

It has been alleged that miscreants had snatched the bag of the informant containing cash of Rs. 8,000/-, ATM Card, Mobile, Gold Biscuits, Jewelries etc. The petitioner seems to have been implicated on the confession of co-accused Shanti Bhushan Singh who has already been granted bail by this Court in B.A. No. 5974 of 2020.

Although the petitioner has got several antecedents but considering the fact that one of the co-accused has already been granted bail by this Court apart from the fact that the petitioner is in custody since 04.03.2020, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-IV, at Bokaro, in connection with Sector-IV P.S. Case No. 230 of 2019 (S.T. Case No. 164 of 2020).

*(Rongon Mukhopadhyay, J.)*

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